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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 737-L.— 1st August, 2023.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 12 of 2023

**THE WEST BENGAL UNIVERSITY LAWS
(AMENDMENT) BILL, 2023.**

**A
BILL**

to amend certain provisions of the Calcutta University Act, 1979, the North Bengal University Act, 1981, the Burdwan University Act, 1981, the Vidyasagar University Act, 1981, the Kalyani University Act, 1981, the West Bengal State University (Barasat, North 24-Parganas) Act, 2007, the Gour Banga University Act, 2007, the Sidho-Kanho-Birsha University Act, 2010, the Jadavpur University Act, 1981, the Rabindra Bharati Act, 1981, the Netaji Subhash Open University Act, 1997, the Presidency University Act, 2010, the Cooch Behar Panchanan Barma University Act, 2012, the Kazi Nazrul University Act, 2012, the Diamond Harbour Women's University Act,

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2012, the Bankura University Act, 2013, the Raiganj University Act, 2014, the Baba Saheb Ambedkar Education University Act, 2014, the Sanskrit College and University, West Bengal Act, 2015, the Rani Rashmoni Green University Act, 2017, the Biswa Bangla Biswabidyalay Act, 2017, the Sadhu Ram Chand Murmu University of Jhargram Act, 2017, the Mahatma Gandhi University Act, 2017, the Murshidabad University Act, 2018, the Dakshin Dinajpur University Act, 2018, the Darjeeling Hills University Act, 2018, the Alipurduar University Act, 2018, the Kanyashree University Act, 2018, the Harichand Guruchand University Act, 2018 and the Hindi University, West Bengal Act, 2019, for the purposes and in the manner hereinafter appearing.

WHEREAS it is expedient to amend certain provisions of the Calcutta University Act, 1979, the North Bengal University Act, 1981, the Burdwan University Act, 1981, the Vidyasagar University Act, 1981, the Kalyani University Act, 1981, the West Bengal State University (Barasat, North 24-Parganas) Act, 2007, the Gour Banga University Act, 2007, the Sidho-Kanho-Birsha University Act, 2010, the Jadavpur University Act, 1981, the Rabindra Bharati Act, 1981, the Netaji Subhash Open University Act, 1997, the Presidency University Act, 2010, the Cooch Behar Panchanan Barma University Act, 2012, the Kazi Nazrul University Act, 2012, the Diamond Harbour Women's University Act, 2012, the Bankura University Act, 2013, the Raiganj University Act, 2014, the Baba Saheb Ambedkar Education University Act, 2014, the Sanskrit College and University, West Bengal Act, 2015, the Rani Rashmoni Green University Act, 2017, the Biswa Bangla Biswabidyalay Act, 2017, the Sadhu Ram Chand Murmu University of Jhargram Act, 2017, the Mahatma Gandhi University Act, 2017, the Murshidabad University Act, 2018, the Dakshin Dinajpur University Act, 2018, the Darjeeling Hills University Act, 2018, the Alipurduar University Act, 2018, the Kanyashree University Act, 2018, the Harichand Guruchand University Act, 2018 and the Hindi University, West Bengal Act, 2019, for the purposes and in the manner hereinafter appearing;

West Ben. Act XXXVIII of 1979.
West Ben. Act XXV of 1981.
West Ben. Act XXXIII of 1981.
West Ben. Act XVIII of 1981.
West Ben. Act XL of 1981.
West Ben. Act XXVIII of 2007.
West Ben. Act XXVI of 2007.
West Ben. Act XII of 2010.
West Ben. Act XXIV of 1981.
West Ben. Act XXXVI of 1981.
West Ben. Act XIX of 1997.
West Ben. Act XIII of 2010.
West Ben. Act XXI of 2012.
West Ben. Act XIX of 2012.
West Ben. Act XXXVII of 2012.
West Ben. Act XIX of 2013.
West Ben. Act XXVI of 2014.
West Ben. Act XXI of 2014.
West Ben. Act XXXIII of 2015.
West Ben. Act L of 2017.
West Ben. Act XLVII of 2017.
West Ben. Act XLVIII of 2017.
West Ben. Act LI of 2017.
West Ben. Act XVIII of 2018.
West Ben. Act XIX of 2018.
West Ben. Act XVI of 2018.
West Ben. Act XVII of 2018.
West Ben. Act XXVIII of 2018.
West Ben. Act XXVII of 2018.
West Ben. Act XXI of 2019.

It is hereby enacted in the Seventy-fourth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

*The West Bengal University Laws
(Amendment) Bill, 2023.*

(Clauses 1, 2.)

Short title and
commencement.

1. (1) This Act may be called the West Bengal University Laws (Amendment) Act, 2023.

(2) It shall be deemed to have come into force on the 12th day of May, 2023.

Amendment of
West Ben. Act
XXXVIII of 1979.

2. In the Calcutta University Act, 1979,—

(1) in section 2,—

(a) after clause (4) the following clause shall be inserted:—

‘(4a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

(b) after clause (26), the following clause shall be inserted:—

‘(26a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;’;

(2) in section 8,—

(a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

(b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

(i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;

(ii) a nominee of the Chief Minister;

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(Clause 3.)

- (iii) a nominee of the Chairman, University Grants Commission;
- (iv) a nominee of the State Government; and
- (v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

(d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

(e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

- (b) in sub-section (6), for the words “six months”, the words “twelve months” shall be substituted.

3. In the North Bengal University Act, 1981,—

(1) in section 2,—

- (a) after clause (2) the following clause shall be inserted:—

‘(2a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

- (b) after clause (23), the following clause shall be inserted:—

‘(23a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;’;

(2) in section 9,—

- (a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

(b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government,

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(Amendment) Bill, 2023.*

(Clause 4.)

through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

- (i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;
- (ii) a nominee of the Chief Minister;
- (iii) a nominee of the Chairman, University Grants Commission;
- (iv) a nominee of the State Government; and
- (v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

(d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

(e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

(b) in sub section (6), for the words “six months”, the words “twelve months” shall be substituted.

4. In the Burdwan University Act, 1981,—

(1) in section 2,—

(a) after clause (2), the following clause shall be inserted:—

‘(2a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

(b) for clause (23), the following clause shall be substituted:—

‘(23) “the University” means the University of Burdwan as constituted under this Act;’;

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(Amendment) Bill, 2023.*

(Clause 4.)

(c) after clause (23), the following clause shall be inserted:—

‘(23a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;’;

(2) in section 9,—

(a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

(b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

- (i) A nominee of the Chancellor, who shall be the Chairperson of the Committee;
- (ii) a nominee of the Chief Minister;
- (iii) a nominee of the Chairman, University Grants Commission;
- (iv) a nominee of the State Government; and
- (v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

(d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

(e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

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(Amendment) Bill, 2023.*

(Clause 5.)

- (b) in sub-section (6), for the words “six months”, the words “twelve months” shall be substituted.

Amendment of
West Ben. Act
XVIII of 1981.

5. In the Vidyasagar University Act, 1981,—

(1) in section 2,—

- (a) after clause (1), the following clause shall be inserted:—

‘(1a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

- (b) for clause (22), the following clause shall be substituted:—

‘(22) “the University” means the Vidyasagar University as constituted under this Act;’;

- (c) after clause (22), the following clause shall be inserted:—

‘(22a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;’;

(2) in section 9,—

- (a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

(b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

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(Amendment) Bill, 2023.*

(Clause 6.)

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

- (i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;
- (ii) a nominee of the Chief Minister;
- (iii) a nominee of the Chairman, University Grants Commission;
- (iv) a nominee of the State Government; and
- (v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

(d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

(e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

(b) in sub section (6), for the words “six months”, the words “twelve months” shall be substituted.

6. In the Kalyani University Act, 1981,—

(1) in section 2,—

(a) after clause (2), the following clause shall be inserted:—

‘(2a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

(b) for clause (21), the following clause shall be substituted:—

‘(21) “the University” means the University of Kalyani as constituted under this Act;’;

(c) after clause (21), the following clause shall be inserted:—

‘(21a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;’;

*The West Bengal University Laws
(Amendment) Bill, 2023.*

(Clause 6.)

(2) in section 9,—

(a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

(b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

(i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;

(ii) a nominee of the Chief Minister;

(iii) a nominee of the Chairman, University Grants Commission;

(iv) a nominee of the State Government; and

(v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

(d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

(e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

(b) in sub section (6), for the words “six months”, the words “twelve months” shall be substituted.

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(Amendment) Bill, 2023.*

(Clause 7.)

Amendment of
West Ben. Act
XXVIII of 2007.

7. In the West Bengal State University (Barasat, North 24-Parganas) Act, 2007,—

(1) in section 2,—

(a) after clause (3), the following clause shall be inserted:—

‘(3a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

(b) for clause (24), the following clause shall be substituted:—

‘(24) “the University” means the University of West Bengal State University (Barasat, North 24-Parganas) as constituted under this Act;’;

(c) after clause (24), the following clause shall be inserted:—

‘(24a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;’;

(2) in section 9,—

(a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

(b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

(i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;

(ii) a nominee of the Chief Minister;

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(Amendment) Bill, 2023.*

(Clause 8.)

- (iii) a nominee of the Chairman, University Grants Commission;
- (iv) a nominee of the State Government; and
- (v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

(d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

(e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

(b) in sub-section (6), for the words “six months”, the words “twelve months” shall be substituted.

8. In the Gour Banga University Act, 2007,—

(1) in section 2,—

(a) after clause (3), the following clause shall be inserted:—

‘(3a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

(b) for clause (25), the following clause shall be substituted:—

‘(25) “the University” means the University of Gour Banga as constituted under this Act;’;

(c) after clause (25), the following clause shall be inserted:—

‘(25a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;’;

(2) in section 9,—

(a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

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(Amendment) Bill, 2023.*

(Clause 9.)

(b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

- (i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;
- (ii) a nominee of the Chief Minister;
- (iii) a nominee of the Chairman, University Grants Commission;
- (iv) a nominee of the State Government; and
- (v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

(d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

(e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

(b) in sub section (6), for the words “six months”, the words “twelve months” shall be substituted.

9. In the Sidho-Kanho-Birsha University Act, 2010,—

(1) in section 2,—

(a) after clause (3), the following clause shall be inserted:—

‘(3a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

(b) for clause (27), the following clause shall be substituted:—

‘(27) “the University” means the University of Sidho-Kanho-Birsha University as constituted under this Act;’;

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(Amendment) Bill, 2023.*

(Clause 9.)

(c) after clause (27), the following clause shall be inserted:—

‘(27a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;’;

(2) in section 9,—

(a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

(b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

- (i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;
- (ii) a nominee of the Chief Minister;
- (iii) a nominee of the Chairman, University Grants Commission;
- (iv) a nominee of the State Government; and
- (v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

(d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

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(Amendment) Bill, 2023.*

(Clause 10.)

(e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

(b) in sub-section (6), for the words “six months”, the words “twelve months” shall be substituted.

Amendment of
West Ben. Act
XXIV of 1981.

10. In the Jadavpur University Act, 1981,—

(1) in section 2,—

(a) after clause (2), the following clause shall be inserted:—

‘(2a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

(b) for clause (20), the following clause shall be substituted:—

‘(20) “the University” means the Jadavpur University as constituted under this Act;’;

(c) after clause (20), the following clause shall be inserted:—

‘(20a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;’;

(2) in section 9,—

(a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

(b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

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(Amendment) Bill, 2023.*

(Clause 11.)

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

- (i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;
- (ii) a nominee of the Chief Minister;
- (iii) a nominee of the Chairman, University Grants Commission;
- (iv) a nominee of the State Government; and
- (v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

(d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

(e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

- (b) in sub-section (6), for the words "six months", the words "twelve months" shall be substituted.

11. In the Rabindra Bharati Act, 1981,—

(1) in section 2,—

- (a) after clause (3), the following clause shall be inserted:—

‘(3a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

- (b) for clause (23), the following clause shall be substituted:—

‘(23) “the University” means the University known as Rabindra Bharati, as constituted under this Act;’;

- (c) after clause (23), the following clause shall be inserted:—

‘(23a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;’;

(2) in section 9,—

- (a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

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(Amendment) Bill, 2023.*

(Clause 12.)

(b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

- (i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;
- (ii) a nominee of the Chief Minister;
- (iii) a nominee of the Chairman, University Grants Commission;
- (iv) a nominee of the State Government; and
- (v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

(d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

(e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

(b) in sub-section (6), for the words “six months”, the words “twelve months” shall be substituted.

12. In the Netaji Subhas Open University Act, 1997,—

(1) in section 2,—

(a) after clause (2), the following clause shall be inserted:—

‘(2a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

(b) after clause (22), the following clause shall be inserted:—

‘(22a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;’;

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(Clause 12.)

(2) in section 10,—

(a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

(b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

- (i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;
- (ii) a nominee of the Chief Minister;
- (iii) a nominee of the Chairman, University Grants Commission;
- (iv) a nominee of the State Government; and
- (v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

(d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

(e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

(b) in sub-section (6), for the words “six months”, the words “twelve months” shall be substituted.

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(Amendment) Bill, 2023.*

(Clause 13.)

Amendment of
West Ben. Act
XIII of 2010.

13. In the Presidency University Act, 2010,—

(1) in section 2,—

(a) after clause (3), the following clause shall be inserted:—

‘(3a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

(b) for clause (19), the following clause shall be substituted:—

‘(19) “the University” means the Presidency University as constituted under this Act;’;

(c) after clause (19), the following clause shall be inserted:—

‘(19a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;’;

(2) in section 8,—

(a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

(b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

(i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;

(ii) a nominee of the Chief Minister;

(iii) a nominee of the Chairman, University Grants Commission;

(iv) a nominee of the State Government; and

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(Clause 14.)

- (v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

- (d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

- (e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

- (b) in sub-section (6), for the words “six months”, the words “twelve months” shall be substituted.

Amendment of
West Ben. Act
XXI of 2012.

14. In the Cooch Behar Panchanan Barma University Act, 2012,—

- (1) in section 2,—

- (a) after clause (3), the following clause shall be inserted:—

‘(3a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

- (b) for clause (27), the following clause shall be substituted:—

‘(27) “the University” means the Cooch Behar Panchanan Barma University as constituted under this Act;’;

- (c) after clause (27), the following clause shall be inserted:—

‘(27a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;’;

- (2) in section 9,—

- (a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

- (b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the

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(Clause 15.)

Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

- (i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;
- (ii) a nominee of the Chief Minister;
- (iii) a nominee of the Chairman, University Grants Commission;
- (iv) a nominee of the State Government; and
- (v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

(d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

(e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

(b) in sub-section (6), for the words “six months”, the words “twelve months” shall be substituted.

15. In the Kazi Nazrul University Act, 2012,—

(1) in section 2,—

(a) after clause (3), the following clause shall be inserted:—

‘(3a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

(b) for clause (27), the following clause shall be substituted:—

‘(27) “the University” means the Kazi Nazrul University as constituted under this Act;’;

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(Amendment) Bill, 2023.*

(Clause 15.)

(c) after clause (27), the following clause shall be inserted:—

‘(27a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;’;

(2) in section 9,—

(a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

(b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

- (i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;
- (ii) a nominee of the Chief Minister;
- (iii) a nominee of the Chairman, University Grants Commission;
- (iv) a nominee of the State Government; and
- (v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

(d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

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(Amendment) Bill, 2023.*

(Clause 16.)

(e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

(b) in sub-section (6), for the words “six months”, the words “twelve months” shall be substituted.

Amendment of
West Ben. Act
XXXVII of 2012.

16. In the Diamond Harbour Women’s University Act, 2012,—

(1) in section 2,—

(a) after clause (1), the following clause shall be inserted:—

‘(1a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

(b) for clause (19), the following clause shall be substituted:—

‘(19) “the University” means the Diamond Harbour Women’s University as constituted under this Act;’;

(c) after clause (19), the following clause shall be inserted:—

‘(19a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;’;

(2) in section 9,—

(a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

(b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

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(Amendment) Bill, 2023.*

(Clause 17.)

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

- (i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;
- (ii) a nominee of the Chief Minister;
- (iii) a nominee of the Chairman, University Grants Commission;
- (iv) a nominee of the State Government; and
- (v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

(d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

(e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

(b) in sub-section (6), for the words “six months”, the words “twelve months” shall be substituted.

17. In the Bankura University Act, 2013,—

(1) in section 2,—

(a) after clause (3), the following clause shall be inserted:—

‘(3a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

(b) for clause (27), the following clause shall be substituted:—

‘(27) “the University” means the Bankura University as constituted under this Act;’;

(c) after clause (27), the following clause shall be inserted:—

‘(27a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;’;

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(Amendment) Bill, 2023.*

(Clause 17.)

(2) in section 9,—

(a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

(b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

- (i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;
- (ii) a nominee of the Chief Minister;
- (iii) a nominee of the Chairman, University Grants Commission;
- (iv) a nominee of the State Government; and
- (v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

(d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

(e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

(b) in sub-section (6), for the words “six months”, the words “twelve months” shall be substituted.

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(Amendment) Bill, 2023.*

(Clauses 18.)

Amendment of
West Ben. Act
XXVI of 2014.

18. In the Raiganj University Act, 2014,—

(1) in section 2,—

(a) after clause (3), the following clause shall be inserted:—

‘(3a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

(b) for clause (27), the following clause shall be substituted:—

‘(27) “the University” means the Raiganj University as constituted under this Act;’;

(c) after clause (27), the following clause shall be inserted:—

‘(27a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;’;

(2) in section 9,—

(a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

(b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

(i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;

(ii) a nominee of the Chief Minister;

(iii) a nominee of the Chairman, University Grants Commission;

(iv) a nominee of the State Government; and

(v) a nominee of the Chairman, West Bengal State Council of Higher Education;

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(Clause 19.)

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

(d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

(e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

(b) in sub-section (6), for the words “six months”, the words “twelve months” shall be substituted.

19. In the Baba Saheb Ambedkar Education University Act, 2014,—

(1) in section 2,—

(a) after clause (5), the following clause shall be inserted:—

‘(5a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

(b) for clause (30), the following clause shall be substituted:—

‘(30) “the University” means the Babasaheb Ambedkar Education University as constituted under this Act;’;

(c) after clause (30), the following clause shall be inserted:—

‘(30a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;’;

(2) in section 12,—

(a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

(b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the

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(Clause 20.)

higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

- (i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;
- (ii) a nominee of the Chief Minister;
- (iii) a nominee of the Chairman, University Grants Commission;
- (iv) a nominee of the State Government; and
- (v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

(d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

(e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

(b) in sub-section (6), for the words “six months”, the words “twelve months” shall be substituted.

20. In the Sanskrit College and University, West Bengal Act, 2015,—

(1) in section 2,—

(a) after clause (2), the following clause shall be inserted:—

‘(2a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

(b) for clause (20), the following clause shall be substituted:—

‘(20) “the University” means the Sanskrit College and University, West Bengal constituted under this Act;’;

(c) after clause (20), the following clause shall be inserted:—

‘(20a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;’;

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(Clause 20.)

(2) in section 9,—

(a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

(b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

- (i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;
- (ii) a nominee of the Chief Minister;
- (iii) a nominee of the Chairman, University Grants Commission;
- (iv) a nominee of the State Government; and
- (v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

(d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

(e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

(b) in sub-section (6), for the words “six months”, the words “twelve months” shall be substituted.

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(Clause 21.)

Amendment of
West Ben. Act L
of 2017.

21. In the Rani Rashmoni Green University Act, 2017,—

(1) in section 2,—

(a) after clause (2), the following clause shall be inserted:—

‘(2a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

(b) for clause (19), the following clause shall be substituted:—

‘(19) “the University” means the Rani Rashmoni Green University as constituted under this Act;’;

(c) after clause (19), the following clause shall be inserted:—

‘(19a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;’;

(2) in section 12,—

(a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

(b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

(i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;

(ii) a nominee of the Chief Minister;

(iii) a nominee of the Chairman, University Grants Commission;

(iv) a nominee of the State Government; and

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(Clause 22.)

- (v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

- (d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

- (e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

- (b) in sub-section (6), for the words “six months”, the words “twelve months” shall be substituted.

22. In the Biswa Bangla Biswabidyalay Act, 2017,—

- (1) in section 2,—

- (a) after clause (1), the following clause shall be inserted:—

‘(1a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

- (b) for clause (19), the following clause shall be substituted:—

‘(19) “the University” means the Biswa Bangla Biswabidyalay constituted under this Act;’;

- (c) after clause (19), the following clause shall be inserted:—

‘(19a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;’;

- (2) in section 12,—

- (a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

- (b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or

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(Clause 23.)

combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

- (i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;
- (ii) a nominee of the Chief Minister;
- (iii) a nominee of the Chairman, University Grants Commission;
- (iv) a nominee of the State Government; and
- (v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

(d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

(e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

(b) in sub-section (6), for the words “six months”, the words “twelve months” shall be substituted.

23. In the Sadhu Ram Chand Murmu University of Jhargram Act, 2017,—

(1) in section 2,—

(a) after clause (3), the following clause shall be inserted:—

‘(3a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

(b) for clause (26), the following clause shall be substituted:—

‘(26) “the University” means the Sadhu Ram Chand Murmu University of Jhargram as constituted under this Act;’;

(c) after clause (26), the following clause shall be inserted:—

‘(26a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;’;

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(Amendment) Bill, 2023.*

(Clause 23.)

(2) in section 11,—

(a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

(b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

- (i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;
- (ii) a nominee of the Chief Minister;
- (iii) a nominee of the Chairman, University Grants Commission;
- (iv) a nominee of the State Government; and
- (v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

(d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

(e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

(b) in sub-section (6), for the words “six months”, the words “twelve months” shall be substituted.

*The West Bengal University Laws
(Amendment) Bill, 2023.*

(Clause 24.)

Amendment of
West Ben. Act LI
of 2017.

24. In the Mahatma Gandhi University Act, 2017,—

(1) in section 2,—

(a) after clause (3), the following clause shall be inserted:—

‘(3a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

(b) for clause (26), the following clause shall be substituted:—

‘(26) “the University” means the Mahatma Gandhi University as constituted under this Act;’;

(c) after clause (26), the following clause shall be inserted:—

‘(26a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;’;

(2) in section 11,—

(a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

(b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

(i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;

(ii) a nominee of the Chief Minister;

*The West Bengal University Laws
(Amendment) Bill, 2023.*

(Clause 25.)

- (iii) a nominee of the Chairman, University Grants Commission;
- (iv) a nominee of the State Government; and
- (v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

(d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

(e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

- (b) in sub-section (6), for the words “six months”, the words “twelve months” shall be substituted.

25. In the Murshidabad University Act, 2018,—

(1) in section 2,—

- (a) after clause (3), the following clause shall be inserted:—

‘(3a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

- (b) for clause (28), the following clause shall be substituted:—

‘(28) “the University” means the Murshidabad University as constituted under this Act;’;

- (c) after clause (28), the following clause shall be inserted:—

‘(28a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;’;

(2) in section 11,—

- (a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

*The West Bengal University Laws
(Amendment) Bill, 2023.*

(Clause 26.)

(b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

- (i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;
- (ii) a nominee of the Chief Minister;
- (iii) a nominee of the Chairman, University Grants Commission;
- (iv) a nominee of the State Government; and
- (v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

(d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

(e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

(b) in sub-section (6), for the words “six months”, the words “twelve months” shall be substituted.

26. In the Dakshin Dinajpur University Act, 2018,—

(1) in section 2,—

(a) after clause (3), the following clause shall be inserted:—

‘(3a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

(b) for clause (26), the following clause shall be substituted:—

‘(26) “the University” means the Dakshin Dinajpur University as constituted under this Act;’;

*The West Bengal University Laws
(Amendment) Bill, 2023.*

(Clause 26.)

(c) after clause (26), the following clause shall be inserted:—

‘(26a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;’;

(2) in section 11,—

(a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

(b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

- (i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;
- (ii) a nominee of the Chief Minister;
- (iii) a nominee of the Chairman, University Grants Commission;
- (iv) a nominee of the State Government; and
- (v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

(d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

*The West Bengal University Laws
(Amendment) Bill, 2023.*

(Clause 27.)

(e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

(b) in sub section (6), for the words “six months”, the words “twelve months” shall be substituted.

Amendment of
West Ben. Act
XVI of 2018.

27. In the Darjeeling Hills University Act, 2018,—

(1) in section 2,—

(a) after clause (3), the following clause shall be inserted:—

‘(3a) “Chief Minister” means the Chief Minister of the Government of West Bengal.’;

(b) for clause (26), the following clause shall be substituted:—

‘(26) “the University” means the Darjeeling Hills University as constituted under this Act.’;

(c) after clause (26), the following clause shall be inserted:—

‘(26a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf.’;

(2) in section 11,—

(a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

(b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

*The West Bengal University Laws
(Amendment) Bill, 2023.*

(Clause 28.)

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

- (i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;
- (ii) a nominee of the Chief Minister;
- (iii) a nominee of the Chairman, University Grants Commission;
- (iv) a nominee of the State Government; and
- (v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

(d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

(e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

(b) in sub-section (6), for the words “six months”, the words “twelve months” shall be substituted.

Amendment of
West Ben. Act
XVII of 2018.

28. In the Alipurduar University Act, 2018,—

(1) in section 2,—

(a) after clause (3), the following clause shall be inserted:—

‘(3a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

(b) for clause (28), the following clause shall be substituted:—

‘(28) “the University” means the Alipurduar University as constituted under this Act;’;

(c) after clause (28), the following clause shall be inserted:—

‘(28a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;’;

*The West Bengal University Laws
(Amendment) Bill, 2023.*

(Clause 28.)

(2) in section 11,—

(a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

(b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

(i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;

(ii) a nominee of the Chief Minister;

(iii) a nominee of the Chairman, University Grants Commission;

(iv) a nominee of the State Government; and

(v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

(d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

(e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

(b) in sub-section (6), for the words “six months”, the words “twelve months” shall be substituted.

*The West Bengal University Laws
(Amendment) Bill, 2023.*

(Clause 29.)

Amendment of
West Ben. Act
XXVIII of 2018.

29. In the Kanyashree University Act, 2018,—

(1) in section 2,—

(a) after clause (1), the following clause shall be inserted:—

‘(1a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

(b) for clause (19), the following clause shall be substituted:—

‘(19) “the University” means the Kanyashree University as constituted under this Act;’;

(c) after clause (19), the following clause shall be inserted:—

‘(19a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;’;

(2) in section 12,—

(a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

(b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

(i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;

(ii) a nominee of the Chief Minister;

(iii) a nominee of the Chairman, University Grants Commission;

(iv) a nominee of the State Government; and

*The West Bengal University Laws
(Amendment) Bill, 2023.*

(Clause 30.)

(v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

(d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

(e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

(b) in sub-section (6), for the words “six months”, the words “twelve months” shall be substituted.

Amendment of
West Ben. Act
XXVII of 2018.

30. In the Harichand Guruchand University Act, 2018,—

(1) in section 2,—

(a) after clause (3), the following clause shall be inserted:—

‘(3a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

(b) for clause (26), the following clause shall be substituted:—

‘(26) “the University” means the Harichand Guruchand University as constituted under this Act;’;

(c) after clause (26), the following clause shall be inserted:—

‘(26a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;’;

(2) in section 11,—

(a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

*The West Bengal University Laws
(Amendment) Bill, 2023.*

(Clause 31.)

(b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

- (i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;
- (ii) a nominee of the Chief Minister;
- (iii) a nominee of the Chairman, University Grants Commission;
- (iv) a nominee of the State Government; and
- (v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

(d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

(e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

(b) in sub section (6), for the words “six months”, the words “twelve months” shall be substituted.

31. In the Hindi University, West Bengal Act, 2019,—

(1) in section 2,—

(a) after clause (1), the following clause shall be inserted:—

‘(1a) “Chief Minister” means the Chief Minister of the Government of West Bengal;’;

(b) for clause (19), the following clause shall be substituted:—

‘(19) “the University” means the Hindi University, West Bengal constituted under this Act;’;

*The West Bengal University Laws
(Amendment) Bill, 2023.*

(Clause 31.)

(c) after clause (19), the following clause shall be inserted:—

“(19a) “University” means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognised by the University Grants Commission in accordance with the regulations made in this behalf;”;

(2) in section 12,—

(a) for sub-section (1), the following sub-section shall be substituted:—

“(1) (a) The Vice-Chancellor of the University shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. He shall be a distinguished academician with a minimum of ten years’ experience as Professor in a University or ten years’ experience in a reputed research and/ or academic administrative organisation with proof of having demonstrated academic leadership.

(b) The selection for the post of Vice-Chancellor shall be through proper identification by a panel of three to five names recommended by the Search-cum-Selection Committee constituted by the State Government, through a public notification or nomination or talent search process or combination thereof. While preparing the panel, the Search Committee must give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad and adequate experience in academic and administrative governance, to be given in writing while submitting the panel to the Chancellor.

(c) The Search-cum-Selection Committee shall be constituted in the following manner:—

- (i) a nominee of the Chancellor, who shall be the Chairperson of the Committee;
- (ii) a nominee of the Chief Minister;
- (iii) a nominee of the Chairman, University Grants Commission;
- (iv) a nominee of the State Government; and
- (v) a nominee of the Chairman, West Bengal State Council of Higher Education:

Provided that all such nominees shall be persons of eminence in the sphere of Higher Education and shall not be connected in any manner with the University concerned or its colleges.

(d) The Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search-cum-Selection Committee.

(e) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him eligible for all service related benefits.”;

(b) in sub section (6), for the words “six months”, the words “twelve months” shall be substituted.

*The West Bengal University Laws
(Amendment) Bill, 2023.*

(Clause 32.)

Repeal and
saving.

32. (1) The West Bengal University Laws (Amendment) Ordinance, 2023, is hereby repealed.

West Ben. Ord.
I of 2023.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Acts as amended by the said Ordinance, shall be deemed to have been validly done or taken under principal Acts as amended by this Act.

STATEMENT OF OBJECTS AND REASONS.

The University Grants Commission issued Regulations on Minimum qualifications for appointment of Teachers and other Academic Staff in Universities and Colleges and Measures for the Maintenance of Standards in Higher Education, 2018 (Regulations of 2018) on 18.07.2018 in supersession of UGC regulations on Minimum qualifications for appointment of Teachers and other Academic Staff in Universities and Colleges and Measures for the Maintenance of Standards in Higher Education, 2010.

2. Accordingly, certain changes are required to be made in the different Acts of the various State-aided Universities in the State of West Bengal, particularly with reference to the appointment of Vice-Chancellors and constitution of the Search Committee for appointment of Vice-Chancellors of the said Universities to maintain the provisions in line with the Regulations of 2018 of the University Grants Commission.

3. Since the Legislative Assembly was not in session, an Ordinance namely the West Bengal University Laws (Amendment) Ordinance, 2023 (West Ben. Ordinance No. I of 2023) was promulgated for the purpose.

4. The instant Bill is prepared with a view to replacing the said Ordinance.

5. The Bill is thus prepared to achieve the above-mentioned objectives.

6. There is no financial implication involved in giving effect to the provisions of the Bill.

KOLKATA,
The 31st July, 2023.

BRATYA BASU,
Member-in-charge.

By order of the Governor,

PRADIP KUMAR PANJA,
*Pr. Secy. to the Govt. of West Bengal,
Law Department.*